

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 25/2019

**In the matter of:**

Abdul Farukh ...Applicant

Versus

Govt. of NCT of Delhi. ...Respondents

**NDOH 13.07.2020**

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Filed by:

(Delhi Pollution Control Committee)  
Respondent

New Delhi:  
Dated: 11.07.2020

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**ACTION TAKEN REPORT ON BEHALF OF DELHI  
POLLUTON CONTROL COMMITTEE WITH RESPECT TO  
ORDER DATED 19.11.2019.**

1. That above referred matter is now listed before this Hon`ble Tribunal for 13.07.2020 in terms of order dated 19.11.2019.
2. That, as submitted earlier, the Chief Secretary, has taken a meeting on 15.11.2019 with officials of Delhi Jal Board, DPCC and Revenue Department. In the meeting task of preparation of list of illegal borewells was given to Delhi Jal Board, supervision of closure of the illegal borewells was given to the Revenue department and DPCC was assigned the task to impose EDC on the violators as per the list provided by DJB.
3. That Revenue Authorities have informed that action has been taken on 7248 units out of 19661 illegal borewells identified by Delhi Jal Board. Status report regarding closure of illegal borewells is annexed as **Annexure-1**. It is most respectfully submitted that a large numbers of illegal tube wells/ borewells are required to be effectively closed down by Revenue Authorities for which substantial action has been taken. Due to COVID-19, the offices were under complete lockdown from 22.03.2020 to 03.05.2020 and continuing social distancing protocol thereafter. Officers of Revenue Department are also implementing the disaster management guidelines to tackle the Covid-19 pandemic since March, 2020 to date. In view of the above

extraordinary circumstances further house to house visit, identification and sealing of borewells could not be undertaken in the intervening period. The remaining illegal borewells, will also be closed down on priority as these have already been identified.

4. DPCC on its part has also assessed the Environmental Compensation to be imposed on the basis of information received from DJB and Revenue Authorities. Accordingly, it has initiated the process of issuance of notices to identified illegal borewells for imposition of EDC. Due to continuing pandemic, postal authorities in the month of May and June were not booking speed post destined to Delhi recipients as a result of which notices could not be delivered. However, the process of service of notices has been started and process will be completed soon and recovery proceedings will be undertaken in cases of non payment.

5. That this Hon`ble Tribunal took up another matter on the same subject in OA No. 685/2019 titled as "Rakesh Kumar vs Govt of NCT of Delhi". On the direction of this Hon`ble Tribunal, Chief Secretary, Delhi has taken a meeting on 12.06.2020 and prepared a draft SOP titled as "Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/ tubewells", for taking action on such illegal borewells. This SOP has since been finalized. This SOP will be implemented to stop illegal extraction of ground water and subsequent closure of illegal activities.

The present status report may kindly be taken on record.



(B. L. Chawla)  
Sr. Env. Engineer

Annexure- 1**Status of action taken against illegal borewells in Delhi**

<b>Sl. No.</b>	<b>Name of the District</b>	<b>No. of illegal borewells identified in the District</b>	<b>No. of illegal borewells effectively closed</b>
1	North	761	196
2	South	84	84
3	East	116	40
4	West	2185	1211
5	North East	0	0
6	North West	8299	3700
7	South East	297	169
8	South West	6681	1176
9	Central	611	153
10	New Delhi	75	68
11	Shahdara	552	451
<b>TOTAL</b>		<b>19661</b>	<b>7248</b>